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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE  
TRIBUNALS ACT, 1985

O.A. No. 93 of 2017

Pradyut Kumar Basu, son of Late  
Jugal Kishore Basu residing at 180 B  
Agartala Garden Road, Behala,  
Kolkata -700038.

... Applicant

-Versus-

1. Eastern Railway ,service  
through the General Manager,  
*Eastern Railway*  
having its office 17 Netaji Subhas  
Road ,Kolkata -70001.

2. Financial Adviser & Chief  
Accounts Officer Officer (WT)/  
E.RLY/FAIRLIE PLACE, having its

office 17 Netaji Subhas Road, Kolkata

-700001 ;

3. Deputy Chief Accounts Officer

(W), Eastern Railway /Kolkata,

having its office 17 Netaji Subhas

Road, Kolkata -70001 ;

4. Deputy Chief Accounts Offcier

(W), Eastern Railway /Liluah

Workshop Account Officer, Eastern

Railway, Liluah. 711204.

..... Respondents

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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

No. OA 350/93/2017

Date of order : 5.6.2017

**Present: Hon'ble Mr.A.K.Patnaik, Judicial Member  
Hon'ble Ms.Jaya Das Gupta, Administrative Member**

For the applicant : Mr.T.Chakraborty, counsel  
Mr.C.Dutta, counsel

For the respondents: Mr.S.K.Das, counsel

**O R D E R (ORAL)**

**A.K.Patnaik, Judicial Member**

Heard Mr.T.Chakraborty, ld. Counsel along with Mr.C.Dutta, ld. Counsel appearing for the applicant and Mr.S.K.Das, ld. Counsel appearing for the Railway respondents.

2. Mr.Chakraborty brought to our notice that in obedience of the order dated 21.9.15 passed in OA 652/15, the applicant has preferred an appeal to the Appellate Authority on 2.11.15 and the Dy. Chief Accounts Officer, respondent No.3, to stop recovery of the dues vide his appeal dated 2.11.15. Mr. Chakraborty strenuously argued that though the appeal was preferred on 2.11.15 but for last 2 years no reply has been received. Rather every month money has been recovered from the salary of the applicant. On the other hand Mr.Das, ld. Counsel for the Railway respondents fairly submitted that he has no instruction regarding the status of the appeal stated to have been made on 2.11.15.

3. Therefore without entering into the merit we dispose of this OA by directing the respondent No.3 that if any such appeal has been preferred by the applicant dated 2.11.15 and the same is still pending consideration, then the same may be considered as per the rules and regulations in force and result be communicated to the applicant by way of a well reasoned order within 2 weeks from today.

4. Though we have not expressed any opinion on the merit of the case , still then we made it clear that if the grievances of the applicant is found to be

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genuine, the Appellate Authority may take necessary steps for redressal of the grievance of the applicant.

5. As prayed for ld. Counsel for the applicant, a copy of the order be handed over to ld. Counsel for both sides during the course of this day.
6. With the aforesaid observations the OA is disposed of. No order is passed as to costs.

(JAYA DAS GUPTA)  
ADMINISTRATIVE MEMBER

(A.K.PATNAIK)  
JUDICIAL MEMBER

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